

The draft Model Bill is presently under consideration by all other State Governments. The State of Jammu & Kashmir, Nagaland and Tripura have sent no reply as yet. The matter is being pursued with them.

Codification of leave and pension Rules of the Central Government Employees

4300. PROF NARAIN CHAND PARASHAR Will the Minister of FINANCE be pleased to state :

(a) Whether it is contemplated to codify the Leave and Pension Rules, of the Central Government employees, and

(b) if so, the likely date by which the proposed codification would be completed by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) and (b) The pension and leave rules have already been codified and published as the central civil services (Pension) Rules, 1972 and the Central Civil Services (Leave) Rules, 1972 in Part II, Section 3, Sub-Section (ii) of the Gazette of India dated the 1st April and the 8th April, 1972 respectively

Presidential Awards to the officers of Central Customs And Excise Department

4301 PROF NARAIN CHAND PARASHAR Will the Minister of FINANCE be pleased to state :

(a) Whether Six Presidential Awards for special distinguished record of service were granted to six officers of the Customs and Central Excise Department on the Republic Day, 1971,

(b) if so, the names, designations and stations of posting of these officers,

(c) the nature of meritorious services in each case, for which these awards were given;

(d) whether any financial incentives were also given to the officers for the meritorious services, and

(e) if so, the amount thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) . (a) Presidential Awards were granted to six officers of the said Departments on the Republic Day, 1971, Two of these awards were granted for Exceptionally Meritorious Services and the rest for Specially Distinguished Record of Service

(b) to (e) A statement is laid on the Table of the House. [*Placed in Library See No L T—3594/72*]

Showing of value in Sindhi language on Currency Notes

4302 PROF NARAIN CHAND PARASHAR . Will the Minister of FINANCE be pleased to state :

(a) whether value of currency note is not written in Sindhi language even though it is one of the languages in the Eighth Schedule to the Constitution of India, and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) . (a) and (b). Although Sindhi is one of the languages listed in the Eighth Schedule of the Constitution of India, the value renderings in Sindhi have not been included in the currency and bank notes so far, because of the absence of a fair measure of agreement among the Sindhi speaking population regarding the script to be adopted.

Seizure of goods by the Collectorate of Central Excise, Madurai

4303 SHRI K. SURYANARAYANA . Will the Minister of FINANCE be pleased to state :

(a) whether Collectorate of Central Excise, Madurai seized 'third party' goods worth a few lakhs of rupees on which Excise Duty had been paid during 1971-72, when these parties were neither licensees nor manufacturers in terms of the Central Excise Act or Rules made thereunder;

(b) if so, a brief account thereof, and

(c) the remedial measures which Government propose to take to set matters right and afford necessary relief to the affected 'third parties' in the matter of release of such goods ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) and (b) Excisable goods on which proper Central Excise duty has been paid are not liable to seizure. Under the reasonable belief, however, that such duty has not been paid there have been cases in Madurai Collectorate, in which, during the year 1971-72, seizures of excisable goods were effected from persons other than Central Excise licensees and manufacturers. The goods involved in these seizures are cotton yarn, staple fibre yarn, sugar, steel furniture, and mat-fes, estimated values of which is about Rs 6 lakhs.

(c) The seizures have been made in pursuance of the provisions of Central Excise Law and the cases will be adjudicated by the proper officers.

Proposal to obtain the services of United Nations experts for selected Monuments of Cultural Interest

4304. SHRI RANABAHADUR SINGH : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal under the consideration of Government to obtain the services of United Nations experts to prepare master plans for selected monuments of cultural interests; and

(b) if so, the broad outlines thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) No, Sir.

(b) Does not arise.

Establishment of Banking Service Commission for Nationalised Banks

4305. SHRI RANABAHADUR SINGH : Will the Minister of FINANCE

be pleased to state :

(a) whether there is any proposal under the consideration of Government to look into the feasibility of establishing a Banking Service Commission not only for the State Bank but also for all nationalised banks to conduct recruitment and promotion like the Railway Service Commission or the Public Service Commission, and

(b) if so, the outline of the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) (a) and (b) The Government are examining the recommendation of the Banking Commission to set up statutorily, a common recruitment agency for all the public sector banks for recruitment of staff of these banks both at clerical and junior officer level with membership, functions and jurisdictions on the lines of those for the Union Public Service Commission.

Loss suffered due to delay in the Commissioning of Fertilizer Project at Durgapur

4306. SHRI NAWAL KISHORE SHARMA
SHRI ANANT PRASAD DHUSIA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether delay in the commissioning of Fertilizer Project at Durgapur has pushed up the cost of the plant and resulted in the loss of production, and

(b) if so, extent thereof ?

THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H R GOKHALE) : (a) As a result of the mechanical and other problems particularly the breakdown of items of equipment—both indigenous and imported—during the start of trial operations, the commissioning of the Durgapur Project has been delayed. As a consequence, production of fertilizers from this plant has been delayed and the project cost has also increased

(b) The information is being collected and will be laid on the table of the Sabha.